

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.75/MP/2022

Subject : Petition under Sections 79(1)(b) and 79(1)(f) of the Electricity Act, 2003, read with the Letter of Intent dated 13.02.2021, and Bid Document dated 17.12.2020, thereby seeking directions from this Commission for quashing erroneous Compensation Bills/ Tax Invoices raised upon the Petitioners by the Respondent qua levy of alleged liquidated damages, and also to restrain the said Respondent from levying IGST on such liquidated damages, payment of illegally withheld amongst with applicable Delay Payment surcharge and amongst other consequential reliefs.

Date of Hearing : **12.1.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Jindal India Thermal Power Ltd. (JITPL) and Anr.

Respondents : BSES Rajdhani Power Ltd. (BRPL).

Parties Present : Shri Sajan Poovayya, Sr. Advocate, JITPL
Shri Hemant Singh, Advocate, JITPL
Ms. Ankita Bafna, Advocate, JITPL
Ms. Lavanya Panwar, Advocate, JITPL
Shri Buddy Rangandhan, Advocate, BRPL
Shri Hasan Murtaza, Advocate, BRPL
Shri Sameer Sharma, Advocate, BRPL
Shri Vivek Singh, BRPL
Shri Kanishk, BRPL
Ms. Jaya, Advocate, BSES

Record of Proceedings

Keeping in view the paucity of time and as indicated by the learned counsel for both sides that the submissions would go on for some time, the matter was adjourned with the consent of both sides.

2. The Petition shall be listed for the hearing on **15.3.2024**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)